

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.16
CP (CAA) No. 16/BB/2022

IN THE MATTER OF:

M/s. Madhuvan Enterprises Pvt Ltd
Vs.

... Petitioner
... Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Aparna Purakayastha
For the ROC & RD : Sh. Hemanth Rao
For the IT : Sh. Ganesh R Ghale

ORDER

1. Heard Ms. Aparna Purakayastha, learned Counsel for the Petitioner.
2. The IT Report from Mumbai has been filed vide Diary No. 5117 dated 28.11.2022 and the same is taken on record.
3. Affidavit for no objection from the objectors has not been filed by the Petitioner as per Para.2 of the order dated 10.08.2022. Two weeks time are granted for filing the same.
4. List the C.P. on **02.01.2023.**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)